

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 24/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	State Bank of India -Vs- Visa Steel Limited.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Arifra Basu, Adv.
2. Poonam Keswani, Adv.
3. Dwaipayan Ghosh, Adv.
4. Neha Negar Alam, Adv.

Applicant

*[Signature]*  
12/02/18.

1. MANJU BHUTERIA
2. SHAUNAK MITRA
3. NIKITA JHUNJHUNWALA

Advs. for

C-D

*[Signature]*  
12/2/18.

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel on behalf of the corporate debtor prays for time to file reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the financial creditor and the financial creditor is directed to file rejoinder, if any, within

7 days of the receipt of the reply, if any, with a copy in advance to the opposite party.

List it on 19/03/2018.

Sd

(Jinan K.R.)  
Member (J)